

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
CRIMINAL APPEAL NO. 2428 OF 2009

ARVIDNER @ SONU

... Appellant

VERSUS

STATE OF NCT OF DELHI

... Respondent

WITH

CRIMINAL APPEAL NO. 696 OF 2016

O R D E R

We are informed that the matter was considered by the Government and the Government has released the appellants by remitting their sentence. In view thereof, learned counsel for the appellants seeks permission to withdraw these appeals.

The appeals are, accordingly, dismissed as withdrawn.

....., J.
[A.K. SIKRI]

....., J.
[R.K. AGRAWAL]

New Delhi;
January 11, 2017.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No. 2428/2009

ARVIDNER @ SONU

Appellant(s)

VERSUS

STATE OF NCT OF DELHI

Respondent(s)

(With appln. (s) for bail and office report)

WITH

Crl.A. No. 696/2016
(With Office Report)

Date : 11/01/2017 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Appellant(s)

Mr. Debasis Misra, Adv.

Mr. Jagdev Singh Manhas, Adv.

For Respondent(s)

Mr. P. K. Dey, Adv.
Mr. Shankar Divate, Adv.
Mr. Amit Sharma, Adv.
Mrs. Anil Katiyar, Adv.

Mr. B. V. Balaram Das, Adv.

UPON hearing the counsel the Court made the following
O R D E RThe appeals are dismissed as withdrawn in terms of the
signed order.(Nidhi Ahuja)
Court Master(Mala Kumari Sharma)
Court Master

[Signed order is placed on the file.]